

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1467**

**TO BE ANSWERED ON THE 12<sup>TH</sup> DECEMBER, 2023/ AGRAHAYANA 21, 1945  
(SAKA)**

**YOUNG OFFENDERS IN PRISONS**

**1467. DR. A. CHELLAKUMAR:**

**DR. MOHAMMAD JAWED:**

**SHRI BENNY BEHANAN:**

**SHRI T.N. PRATHAPAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of under trials in the prisons, State-wise;**
- (b) the details of official definition of young offenders;**
- (c) the details of Borstal schools in the country, State-wise; and**
- (d) the details of guidelines issued to States/ Union Territories concerning the handling and treatment of young offenders?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a): The National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication "Prison Statistics India". The latest published report is of the year 2022. State/UT-wise number of undertrial**

**prisoners lodged in the jails of the country as on 31<sup>st</sup>December, 2022 are given in Annexure-I.**

**(b): The Model Prison Manual, 2016 prepared and circulated by the Ministry of Home Affairs to all States and UTs defines a “Young Offender” as any prisoner who has attained the age of 18 years but has not attained the age of 21 years.**

**(c): State/UT-wise number of Borstal Schools in the country as on 31<sup>st</sup> December, 2022 are given in Annexure-II.**

**(d): The Model Prison Manual, 2016 has a chapter on ‘Young Offenders’ which, inter-alia, provides that as far as possible young offenders should not be kept in institutions meant for adult and habitual offenders. The Manual also provides that Young Offenders involved in minor violations should not be kept in police custody. Instead, they should be kept with their families/guardians/approved voluntary agencies on the undertaking that they will be produced before the police, as and when required, for investigation. The Manual further provides that educational needs of young offenders must be adequately met and prison authorities may collaborate with 'open schools' for developing educational programmes for young offenders**

\*\*\*\*

State/UT-wise Number of undertrial in mates as on 31<sup>st</sup> December, 2022

S.No.	State/UT	Number of undertrial in mates
1	ANDHRA PRADESH	5123
2	ARUNACHAL PRADESH	184
3	ASSAM	8608
4	BIHAR	57537
5	CHHATTISGARH	12820
6	GOA	572
7	GUJARAT	11129
8	HARYANA	19279
9	HIMACHAL PRADESH	1926
10	JHARKHAND	14786
11	KARNATAKA	12605
12	KERALA	5610
13	MADHYA PRADESH	26877
14	MAHARASHTRA	32883
15	MANIPUR	592
16	MEGHALAYA	829
17	MIZORAM	1049
18	NAGALAND	302
19	ODISHA	16058
20	PUNJAB	24198
21	RAJASTHAN	19233
22	SIKKIM	268
23	TAMIL NADU	11564
24	TELANGANA	4221
25	TRIPURA	735
26	UTTAR PRADESH	94131
27	UTTARAKHAND	4722
28	WEST BENGAL	23706
29	A & N ISLANDS	173
30	CHANDIGARH	832
31	DNH & DAMAN DIU	162
32	DELHI	16759
33	JAMMU & KASHMIR	4587
34	LADAKH	26
35	LAKSHADWEEP	6
36	PUDUCHERRY	210
	<b>TOTAL</b>	<b>434302</b>

\*\*\*\*\*

State/UT-wise number of Borstal Schools as on 31<sup>st</sup> December, 2022

S.No.	State/UT	Borstal School
1	ANDHRA PRADESH	0
2	ARUNACHAL PRADESH	0
3	ASSAM	0
4	BIHAR	0
5	CHHATTISGARH	0
6	GOA	0
7	GUJARAT	0
8	HARYANA	0
9	HIMACHAL PRADESH	1
10	JHARKHAND	1
11	KARNATAKA	0
12	KERALA	1
13	MADHYA PRADESH	0
14	MAHARASHTRA	1
15	MANIPUR	0
16	MEGHALAYA	0
17	MIZORAM	0
18	NAGALAND	0
19	ODISHA	0
20	PUNJAB	1
21	RAJASTHAN	1
22	SIKKIM	0
23	TAMIL NADU	3
24	TELANGANA	1
25	TRIPURA	0
26	UTTAR PRADESH	0
27	UTTARAKHAND	0
28	WEST BENGAL	0
29	A & N ISLANDS	0
30	CHANDIGARH	0
31	DNH & DAMAN DIU	0
32	DELHI	0
33	JAMMU & KASHMIR	0
34	LADAKH	0
35	LAKSHADWEEP	0
36	PUDUCHERRY	0
	<b>TOTAL</b>	<b>10</b>

\*\*\*\*\*